

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. GRD TRUCKS
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S GRD TRUCKS PRIVATE LTD.
2.	Date of incorporation of corporate debtor	June 20, 2012
3.	Authority under which corporate debtor is incorporated /registered	ROC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U50100RJ2012PTC072555
5.	Address of the registered office and principal office (if any) of corporate debtor	CABIN-1, 1 ST FLOOR, C-84, JANPATH LAL KOTHI SCHEME, BEHIND NEW VIDHAN SABHA, JAIPUR-302015, RAJASTHAN
6.	Date of closure of Insolvency Resolution Process	12.10.2023
7.	Liquidation commencement date of corporate debtor	12.10.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Vijay Kishore Saxena Registration No: IBBI/IPA-001/IP-P01766/2019-2020/12708.
9.	Address and e-mail of the liquidator, as registered with the Board	Vijay Kishore Saxena 3rd Floor ,100 Kailash Hills, East of Kailash, New Delhi, 110065 E-mail: vksaxena2159@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D-69 (Lower Ground Floor), East of Kailash, New Delhi, 110065. Email: cirp.grd@gmail.com
11.	Last date for submission of claims	11.11.2023

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the M/s. GRD Trucks Private Limited on 12.10.2023.

The stakeholders of M/s. GRD Trucks Private Limited are hereby called upon to submit their claims with proof on or before 11.11.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Vijay Kishore Saxena

Liquidator

For GRD Trucks Private Limited

E-mail: vksaxena2159@gmail.com

AFA valid till: 24.11.2023

3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, 110065

IBBI/IPA-001/IP-P01766/2019-2020/12708

Date: 16.10.2023

Place: New Delhi

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. GRD TRUCKS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S GRD TRUCKS PRIVATE LTD.
2. Date of incorporation of corporate debtor	June 20, 2012
3. Authority under which corporate debtor is incorporated /registered	RCC Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50100RJ2012PTC072555
5. Address of the registered office and principal office (if any) of corporate debtor	CABIN-1, 1ST FLOOR, C-84, JANPATH LAL KOTHI SCHEME, BEHIND NEW VIDHAN SABHA, JAIPUR-302015, RAJASTHAN
6. Date of closure of Insolvency Resolution Process	12.10.2023
7. Liquidation commencement date of corporate debtor	12.10.2023
8. Name and registration number of the insolvency professional acting as liquidator	Vijay Kishore Saxena Registration No: IBBI/PA-001/IP-P01766/2019-2020/12708
9. Address and e-mail of the liquidator, as registered with the Board	Vijay Kishore Saxena 3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, 110065 Email: vksaxena2159@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: D-69 (Lower Ground Floor), East of Kailash, New Delhi, 110065. Email: crp.grd@gmail.com
11. Last date for submission of claims	11.11.2023

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the **M/s. GRD Trucks Private Limited** on **12.10.2023**. The stakeholders of **M/s. GRD Trucks Private Limited** are hereby called upon to submit their claims with proof on or before **11.11.2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Vijay Kishore Saxena
Liquidator
For **GRD Trucks Private Limited**
E-mail: vksaxena2159@gmail.com
AFA valid till: 24.11.2023
3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, 110065
IBBI/PA-001/IP-P01766/2019-2020/12708
Date: 16.10.2023
Place: New Delhi

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. GRD TRUCKS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S GRD TRUCKS PRIVATE LTD.
2. Date of incorporation of corporate debtor	June 20, 2012
3. Authority under which corporate debtor is incorporated / registered	ROC-Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50100RJ2012PT0072555
5. Address of the registered office and principal office (if any) of corporate debtor	CABIN-1, 1ST FLOOR, C-84, JANPATH LAL KOTHI SCHEME, BEHIND NEW VIDHAN SABHA, JAIPUR-302015, RAJASTHAN
6. Date of closure of Insolvency Resolution Process	12.10.2023
7. Liquidation commencement date of corporate debtor	12.10.2023
8. Name and registration number of the insolvency professional acting as liquidator	Vijay Kishore Saxena Registration No: IBBI/PA-001/IP-P01766/2019-2020/12708
9. Address and e-mail of the liquidator, as registered with the Board	Vijay Kishore Saxena 3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, 110065 Email: vksaxena2159@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: D-69 (Lower Ground Floor), East of Kailash, New Delhi, 110065. Email: cnp.grd@gmail.com
11. Last date for submission of claims	11.11.2023

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the **M/s. GRD Trucks Private Limited** on **12.10.2023**. The stakeholders of **M/s. GRD Trucks Private Limited** are hereby called upon to submit their claims with proof on or before **11.11.2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Vijay Kishore Saxena
 Liquidator
 For **GRD Trucks Private Limited**
 E-mail: vksaxena2159@gmail.com
 AFA valid till: 24.11.2023
 3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, 110065
 IBBI/PA-001/IP-P01766/2019-2020/12708
 Date: 16.10.2023
 Place: New Delhi

प्रपत्र बी
सार्वजनिक उद्घोषणा
 भारत दिवाला तथा दिवालिया मंडल (परिसमापन प्रक्रिया)
 विनियमन, 2016 के विनियमन 12 के अंतर्गत

मै. जीआरडी ट्रक्स प्राइवेट लिमिटेड के स्टैकधारकों के ध्यानार्थ

संबंधित विवरण	
1. कोर्पोरेट न्यायालय का नाम	मै. जीआरडी ट्रक्स प्राइवेट लिमिटेड
2. कोर्पोरेट न्यायालय के निर्माण की तिथि	20 जून, 2012
3. वह अधिकरण जिसके अंतर्गत कोर्पोरेट न्यायालय का निर्माण/पंजीकृत है	आरओसी-बबपुर
4. कोर्पोरेट न्यायालय संस्था/कोर्पोरेट न्यायालय का लिमिटेड लाइसेंस/सीटी न्यायालय संस्था	U50100RJ2012PTC072555
5. कोर्पोरेट न्यायालय के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	फ्लैट-1, 1ला तल, सी-84, जयपुर स्थल कोठी स्कीम, नवीन विधानसभा के पीछे, बबपुर-302015, राजस्थान
6. इन्सॉल्वेंसी प्रस्ताव प्रक्रिया समाप्त की तिथि	12.10.2023
7. कोर्पोरेट न्यायालय का परिसमापन शुरू होने की तिथि	12.10.2023
8. परिसमापक के रूप में कार्यरत इन्सॉल्वेंसी अधिकरण का नाम तथा पंजीकरण संस्था	विजय विशाल सर्वसेवा पंजीकरण सं. IBBI/IPA-001/IP-P01766/2019-2020/12708
9. वोट में पंजीकृत परिसमापक का पता तथा ईमेल	विजय विशाल सर्वसेवा 3रा तल, 100 कैलाश हिल्स, ईस्ट ऑफ कैलाश, नई दिल्ली-110065 ईमेल: vksaxena2159@gmail.com
10. परिसमापक के साथ पताचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	पता: डी-69 (गिम्स भूतल), ईस्ट ऑफ कैलाश, नई दिल्ली-110065 ईमेल: cirp_grd@gmail.com
11. दावे जमा करने की अंतिम तिथि	11.11.2023

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिनियम, बबपुर सीट नं. 12.10.2023 को मै. जीआरडी ट्रक्स प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।

एतद्वारा मै. जीआरडी ट्रक्स प्राइवेट लिमिटेड के क्रेडिटर्स को निर्देश दिया जाता है कि आइटम नं. 10 में वर्णित पते पर परिसमापक के पास 11.11.2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

किसी भी क्रेडिटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडिटर्स प्रमाण के साथ व्यक्तिगत या ठेका द्वारा या इलेक्ट्रॉनिक माध्यम से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

यदि कोई ऋणधारक परिसमापन प्रक्रिया के दौरान अपने दावे जमा नहीं करते हैं तो भारत दिवाला तथा दिवालिया मंडल (कोर्पोरेट वित्तियों के लिये दिखला प्रस्ताव प्रक्रिया) विनियमन, 2016 के अंतर्गत कोर्पोरेट दिखला प्रस्ताव प्रक्रिया के दौरान ऐसे ऋणधारक द्वारा जमा किये गये दावे को धारा 38 के अंतर्गत जमा किया गया माना जाएगा।

विजय विशाल सर्वसेवा
 परिसमापक
 कुने, जीआरडी ट्रक्स प्राइवेट लिमिटेड
 ईमेल: vksaxena2159@gmail.com
 एफए की तिथि: 24.11.2023 तक
 3रा तल, 100, कैलाश हिल्स, ईस्ट ऑफ कैलाश, नई दिल्ली-110065
 IBBI/IPA-001/IP-P01766/2019-2020/12708
 तिथि: 16.10.2023
 स्थान: नई दिल्ली

फॉर्म बी सार्वजनिक सूचना

भारतीय दिवाला और दिवालियापन बोर्ड (परिसमापन प्रक्रिया) (संशोधन) विनियम, 2016 का विनियम 12)

मेसर्स जीआरडी ट्रवस प्राइवेट लिमिटेड के हितधारकों के ध्यानाकर्षण के लिए

प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम	मेसर्स जीआरडी ट्रवस प्राइवेट लिमिटेड
2. कॉर्पोरेट देनदार के निगमन की तिथि	20 जून, 2012
3. प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी - जयपुर
4. कॉर्पोरेट पहचान संख्या/कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	यू50100आरजे2012पीटीसी072555
5. कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	केबिन-1, पहली मजिल, सी-84, जनपथ लाल कोठी स्कीम, नई विधान सभा के पीछे, जयपुर-302015, राजस्थान
6. दिवाला समाधान प्रक्रिया संपन्न होने की तिथि	12.10.2023
7. कॉर्पोरेट देनदार के परिसमापन की प्रारंभिक तिथि	12.10.2023
8. परिसमापक के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	विजयकिशोर सक्सेना पंजी. सं. - आईबीबीआई/आईपीए-001/आईपी-पी01766/2019-20/12708
9. परिसमापक का पता और ई-मेल, जैसा कि बोर्ड के साथ पंजीकृत है	विजय किशोर सक्सेना तीसरी मजिल, 100 कैलाश हिल्स, ईस्ट ऑफ कैलाश, नई दिल्ली, 110065 ई-मेल: vksaxena2159@gmail.com
10. परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ईमेल	पता: डी-69 (निचला भूतल), ईस्ट ऑफ कैलाश, नई दिल्ली, 110065. ईमेल: cirp.grd@gmail.com
11. दावे जमा करने की अंतिम तिथि	11.11.2023

उत्तुह्वास सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, जयपुर ने 12.10.2023 को मेसर्स जीआरडी ट्रवस प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है। देवी इन्फोटेक्नोलॉजी प्राइवेट लिमिटेड के हितधारकों को उत्तुह्वास अपने दावे प्रमाण के साथ 11.11.2023 को या उससे पहले नद संख्या 10 के सामने उल्लिखित पते पर परिसमापक को प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं। दावों के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है, तो ऐसे हितधारक द्वारा भारतीय दिवाला और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के तहत कॉर्पोरेट दिवाला समाधान प्रक्रिया के दौरान प्रस्तुत किए गए दावों को धारा 38 के तहत प्रस्तुत किया हुआ माना जाएगा।

विजय किशोर सक्सेना

परिसमापक

जीआरडी ट्रवस प्राइवेट लिमिटेड के लिए

ई-मेल: vksaxena2159@gmail.com

एएफए 24.11.2023 तक वैध है

तीसरी मजिल, 100 कैलाश हिल्स, ईस्ट ऑफ कैलाश, नई दिल्ली, 110065

आईबीबीआई/आईपीए-001/आईपी-पी01766/2019-2020/12708

दिनांक: 16.10.2023

स्थान: नई दिल्ली